

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).21479/2021  
(Arising out of impugned final judgment and order dated 24-06-2021  
in IA No.4164/2021 passed by the High Court Of Delhi At New Delhi)

HUMANE FOUNDATION FOR PEOPLE AND ANIMALS

Petitioner(s)

VERSUS

ANIMAL WELFARE BOARD OF INDIA

Respondent(s)

(IA No.117265/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No.117264/2021-PERMISSION TO FILE PETITION  
(SLP/TP/WP/..) and IA No.117266/2021-PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(C) No.1208/2021 (PIL-W)

(FOR ADMISSION)

Date : 04-03-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN  
HON'BLE MR. JUSTICE ANIRUDDHA BOSEFor Petitioner(s) Mr. Shashank Shukla, Adv.  
Mr. Anant Prakash, AORMr. Sanjay Sarin, Sr. Adv  
Mr. Nirnimesh Dube, AOR  
Mr. Ankur S. Kulkarni, Adv  
Mr. Susheel Joseph Cyriac, Adv  
Mr. Rohin Oza, Adv  
Mr. Gagandeep Kaur, Adv  
Mr. Pushkar Karni Sinha, Adv  
Ms. Uditha Chakravarthy, Adv

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Permission to file special leave petition is granted.

Issue notice, returnable in six weeks.

Meanwhile, operation of the impugned order shall remain  
stayed.(ARJUN BISHT)  
(COURT MASTER (SH))(PRADEEP KUMAR)  
(BRANCH OFFICER)(ASHWANI THAKUR)  
AR-CUM-PS